

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE /284/2018

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date:7.5.2020

:: ENQUIRY REPORT ::**:: Present ::****(Lokappa N.R)**

**Additional Registrar of Enquiries-9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Enquiry against Sri.A.N.Suresh,
Secretary, Diddigi Grama Panchayath, Jagalur
Taluk, Davanagere District - reg.

Ref: 1. G.O.No.ಗ್ರಾಅಪ 239 ಗ್ರಾಪಂಕಾ 2018 ದ: 6.6.2018

2. Nomination Order No: UPLOK-2/DE /284/2018
Bangalore dated: 9.6.2018 of Hon'ble Upalokayukta-2

* * * * @ * * * *

This Departmental Enquiry is initiated against Sri.A.N.Suresh, Secretary, Diddigi grama panchayath, Jagalur Taluk, Davanagere District (hereinafter referred to as the Delinquent Government Official for short "**DGO**").

2. In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 9.6.2018 cited above at reference No.2 has Nominated Additional Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO.

3. Additional Registrar of Enquiries-9 has prepared Articles of charges, statement of imputations of misconduct,

an

list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges.

4. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

5. The Article of charges framed by the ARE-9 against the DGO is as under :

ANNEXURE-I **CHARGE**

ಆಸನೌ ಆದ ನೀವು -

- 1) 2011-12 ರಿಂದ 2013-14ನೇ ಸಾಲಿನವರೆಗಿನ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಕಾಮಗಾರಿಗಳ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಸಾಮಗ್ರಿ ಖರೀದಿಗಾಗಿ ಪಡೆಯಲಾದ ದರಪಟ್ಟಿಗಳ ತುಲನಾತ್ಮಕ ಪಟ್ಟಿಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಇವರ ಅನುಮತಿ ಪಡೆಯದೆ ಮತ್ತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- 2) 2013-14ನೇ ಸಾಲಿನ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ, ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಖರೀದಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ದಿ.28/10/13 ರಂದು ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿ, ಸದರಿ ಪ್ರಕಟಣೆಯಲ್ಲಿ ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಲು ದಿ.11/11/13 ರಂದು ಅಂತಿಮ ದಿನವೆಂದು ಪ್ರಕಟಿಸಲಾಗಿರುತ್ತದೆ. ತದನಂತರ ದಿ.2/11/13 ರಂದು ದರಪಟ್ಟಿ ಸಂಬಂಧವಾಗಿ ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ಕರೆದಿದ್ದು, ಸದರಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ದಿ.3/11/13 ರಂದು ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ದರಪಟ್ಟಿಯ ಪ್ರಕಟಣೆಯಂತೆ ದಿ.11/11/13 ರ ನಂತರ ನಿಯಮಾನುಸಾರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು

A

ತೆರೆಯಲು ಅವಕಾಶವಿತ್ತು, ಆದರೆ ಆಸನೌ ಆದ ನೀವು ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ದಿ.3/11/13 ರಂದು ನಿಯಮಬಾಹಿರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದು ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

3) ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಿದ್ದಿಗೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಆಸನೌ ಆದ ನೀವು ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷೆಯಾಗಿದ್ದ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರೊಂದಿ ಸೇರಿ ಪಾಲಿಸಬೇಕಾದ ನಿಯಮವನ್ನು ಸರಿಯಾಗಿ ಪಾಲಿಸದೆ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮಗೆ ಅನುಕೂಲವಾಗುವ ರೀತಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಪೂರೈಕೆಗೆ ಆದೇಶ ನೀಡಿ, ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

6. ANNEXURE NO.II

STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಶ್ರೀ.ಶಿವಕುಮಾರನಾಯ್ಕ ಡಿ ಬಿನ್ ಡಿ.ದೇವ್ಲಾನಾಯ್ಕ, ಮಾಚಿಹಳ್ಳಿ ತಾಂಡಾ, ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು ಶ್ರೀ.ಎ.ಎನ್.ಸುರೇಶ್, ಕಾರ್ಯದರ್ಶಿ, ದಿದ್ದಿಗೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಜಗಳೂರು ತಾಲ್ಲೂಕು-ಆಸನೌ, ಶ್ರೀ.ಎನ್.ಪರಮೇಶ್ ನಾಯ್ಕ, ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಜಗಳೂರು, ಮತ್ತು ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ, ಅಧ್ಯಕ್ಷರು, ದಿದ್ದಿಗೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ, ಇವರ ವಿರುದ್ಧ ದೂರು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ದತ್ತವಾದ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ. ಯೋಜನೆಯಡಿ ಹುಚ್ಚಂಗಿಪುರ ಗ್ರಾಮದ ಕೇಶಪ್ಪರ ಹೊಲದ ಹತ್ತಿರವಿರುವ ಗೋಕಟ್ಟೆ ವಿಸ್ತರಣೆ ಕಾಮಗಾರಿಗೆ



ಅಗತ್ಯವಾದ ಎಂಗೇಜಿಂಗ್ ಟ್ರಾಕ್ಟರ್ 149 ಗಂಟೆ, ಬೋಲ್ಡರ್ಸ್ 112 ನಂ. ಸಾಮಗ್ರಿಗಳನ್ನು ಪೂರೈಸಲು (ಟೆಂಡರ್) ದರಪಟ್ಟಿಯನ್ನು ಕರೆದಿದ್ದು, ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ, ಕಾರ್ಯದರ್ಶಿ ಇವರು ತಮ್ಮ ತಮ್ಮನಾದ ಶ್ರೀ.ಎ.ಕೆ.ಲೋಹಿತ್ ನಾಯ್ಕ ಮತ್ತು ಅಳಿಯನಾದ ಶ್ರೀ.ಜಿ.ಅಶೋಕ್ ಎಂಬುವರಿಂದ ದಿ.2/11/2013 ರಂದು ಕೊಟೇಷನ್ ಸಲ್ಲಿಸಿದ್ದು, ಮತ್ತೊಬ್ಬ ಶ್ರೀ.ನರೇಂದ್ರ ಎಂಬ ಗುತ್ತಿಗೆದಾರ ದಿ.3/11/2013 ರಂದು ಕೊಟೇಷನ್ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ದರಪಟ್ಟಿಯನ್ನು ಓಪನ್ ಮಾಡಲು ದಿ.11/11/2013 ನಿಗದಿ ಪಡಿಸಿದ್ದು, ಎದುರುದಾರರು ಮುಂಚಿತವಾಗಿಯೇ ದಿ.3/11/2013 ರಂದು ಟೆಂಡರ್ ಓಪನ್ ಮಾಡಿ, ಶ್ರೀ.ಎ.ಕೆ.ಲೋಹಿತ್ ನಾಯ್ಕ ರವರಿಗೆ ಸಾಮಗ್ರಿಗಳ ಪೂರೈಕೆಗೆ ಆದೇಶ ನೀಡಿ, ಆಸನೌ ರವರು ದಿ.11/11/2013 ರಂದು ಕ್ರೆಡಿಟ್ ಬಿಲ್ ಪಡೆದು ಹಣವನ್ನು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ ಹಾಗೂ ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ರವರು ತಮ್ಮ ಅಳಿಯಂದಿರ ಹೆಸರಿಗೆ ಸುಮಾರು 2 ಕೋಟಿಯಷ್ಟು ಹಣ ಜಮಾ ಮಾಡಿರುತ್ತಾರೆಂದು ಆಪಾದನೆ ಮಾಡಿ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೂರುದಾರರ ದೂರಿನ ಮೇಲೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಆಸನೌ ರವರಿಗೆ ಆದೇಶಿಸಲಾಗಿತ್ತು. ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ 2011-12 ರಿಂದ 2013-14ರ ಸಾಲಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ ಯೋಜನೆಯಡಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಕಾಮಗಾರಿಗಳಿಗೆ ಅಗತ್ಯವೆನಿಸಿದ ಸಾಮಗ್ರಿ ಖರೀದಿ ಸಂಬಂಧ ದರ ಪಟ್ಟಿಯನ್ನು ಪಂಚಾಯಿತಿ ಪ್ರಕಟಣೆ ಮೂಲಕ ಆಹ್ವಾನಿಸಿ ಸಿವಿಲ್ ಗುತ್ತಿಗೆದಾರರು ಮತ್ತು ಕಟ್ಟಡ ಸಾಮಗ್ರಿ ಸರಬರಾಜುದಾರರಿಗೆ ದರ ಪಟ್ಟಿಯನ್ನು ಪಡೆದು ತುಲನಾತ್ಮಕ ದರಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ ಕಡಿಮೆ ಇರುವ ಗುತ್ತಿಗೆದಾರರನ್ನು ಆಯ್ಕೆ ಮಾಡಿ ಸರಬರಾಜು ಕೋರಿ ಆದೇಶ ನೀಡಿ ಸರಬರಾಜು ಪೂರೈಕೆಯಾದ ನಂತರ ಅವರಿಂದ ಕ್ಯಾಷ್ ಬಿಲ್ಲನ್ನು ಪಡೆದು ಅಂತಹ ಸರಬರಾಜುದಾರರಿಗೆ ಸಂಬಂಧಿಸಿದ ಸಾಮಗ್ರಿ ಬಿಲ್ಲನ್ನು ಪಾವತಿಸಲು ಅಧ್ಯಕ್ಷರ ಸಮಕ್ಷಮ ಕ್ರಮ ಕೈಗೊಂಡು ಹಣ ಪಾವತಿ ಮಾಡಲಾಗಿದೆಯೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎಸ್. ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಪ್ರಕ್ರಿಯೆಯು ಸಂಪೂರ್ಣವಾಗಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಆಡಳಿತ ವ್ಯವಸ್ಥೆಯಡಿಯಲ್ಲಿ ನಡೆಯುತ್ತದೆ. ಕಾರ್ಯದರ್ಶಿ ಮತ್ತು ತಾಂತ್ರಿಕ ಸಹಾಯಕ ಇಂಜಿನಿಯರ್ ಟೆಂಡರ್ ತುಲನಾತ್ಮಕ ಪಟ್ಟಿಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಇವರು ಅನುಮೋದನೆ ನೀಡಿರುತ್ತಾರೆ. ದೂರುದಾರರು ತಿಳಿಸಿರುವಂತೆ ಎ.ಕೆ.ಲೋಹಿತ್ ನಾಯಕ್

or

ಮತ್ತು ಜಿ.ಅಶೋಕ್ ಇವರುಗಳು ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ರವರಿಗೆ ಸಂಬಂಧಿಕರಾಗಿರುವುದಿಲ್ಲ. ಅವರುಗಳು ಸಾರ್ವಜನಿಕವಾಗಿ ಸರ್ಕಾರಿ ಕಾಮಗಾರಿ ಕೆಲಸಗಳನ್ನು ಮಾಡುವ ಗುತ್ತಿಗೆ ಪರವಾನಗಿಯನ್ನು ಹೊಂದಿರುತ್ತಾರೆ. ಆರೋಪ ಮಾಡಲಾದಂತಹ ವ್ಯಕ್ತಿಯು ಈ ಹಿಂದೆ ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದೊಣ್ಣೆಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎಸ್. ಇಂಜಿನಿಯರ್ ಆಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಕರ್ತವ್ಯದಲ್ಲಿ ಲೋಪವನ್ನೆಸಗಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಜಗಳೂರು ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಮೊಕದ್ದಮೆ ದಾಖಲಾಗಿರುತ್ತದೆ. ವಿನಾಕಾರಣ ಸರ್ಕಾರಿ ಸೇವೆಗೆ ಅಡ್ಡಿಪಡಿಸಲು ಹಾಗೂ ಮಾನಸಿಕ ತೊಂದರೆ ನೀಡಲು ದೂರನ್ನು ನೀಡಿರುತ್ತಾರೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

ಆಸನೌ ಹಾಗೂ ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ಆಕ್ಷೇಪಣೆಯ ಮೇಲೆ ದೂರುದಾರರು ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಆಸನೌ ಹಾಗೂ ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ರವರು ತಪ್ಪು ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ದೂರುದಾರರ ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ದಾವಣಗೆರೆ ಇವರಿಗೆ ಆದೇಶಿಸಲಾಗಿತ್ತು.

ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರ ಮೂಲಕ ತನಿಖೆಯನ್ನು ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ವರದಿಯಲ್ಲಿ ಈ ಕೆಳಗಿನಂತೆ ಅಭಿಪ್ರಾಯವನ್ನು ನೀಡಿರುತ್ತಾರೆ.

- i. 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ.ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಖರೀದಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಜಗಳೂರು ತಾಲ್ಲೂಕು ದಿದ್ದಿಗಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಉಚ್ಚಂಗಿಪುರ ಗ್ರಾಮದ ಕೇಶಪ್ಪರ ಹೊಲದ ಹತ್ತಿರವಿರುವ ಗೋಕಟ್ಟಿಯ ವಿಸ್ತರಣೆ ಕಾಮಗಾರಿಯ ಬಗ್ಗೆ ಸಾಮಗ್ರಿ ಖರೀದಿಸುವ ಸಂಬಂಧ ದಿದ್ದಿಗಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಪಿ.ಡಿ.ಓ.ರವರಾದ ಶ್ರೀ.ಸುರೇಶ್-ಆಸನೌ ರವರು ದಿ.28/10/13 ರಂದು ಪ್ರಕಟಣೆಯನ್ನು ಹೊರಡಿಸಿ ದರಪಟ್ಟಿಯನ್ನು ಸಲ್ಲಿಸಲು ದಿ.11/11/13 ರವರೆಗೆ ಸಮಯವನ್ನು ನೀಡಿದ್ದು, ದಿ.28/10/13 ರಂದು ಹೊರಡಿಸಿದ ಪ್ರಕಟಣೆಯಂತೆ ದಿ.2/11/13 ರಂದು ಇಬ್ಬರು ಹಾಗೂ ದಿ.3/11/13 ರಂದು ಒಬ್ಬರು ಒಟ್ಟು 3 ಜನ ಕೊಟೇಷನ್‌ನ್ನು ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ಸಲ್ಲಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- ii. ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಿದ್ದಿಗಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಪಿ.ಡಿ.ಓ.ರವರಾದ ಶ್ರೀ.ಸುರೇಶ್ - ಆಸನೌ ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷೆ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರು ದಿ.2/11/13 ರಂದು ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ಕರೆದು ಈಗಾಗಲೇ ದಿ.11/11/13 ರವರೆಗೆ ಕೊಟೇಷನ್ ಸಲ್ಲಿಸಲು ಸಮಯ ನಿಗದಿ ಮಾಡಿದ್ದು, ಆದರೆ ಕೂಲಿ ಕಾರ್ಮಿಕರ ಕೋರಿಕೆಯಂತೆ ಇದೇ ದಿನ ಕೂಲಿ ಕೆಲಸ ನೀಡಬೇಕಾದುದರಿಂದ ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಲು ನಿಗದಿಪಡಿಸಿದ ದಿನಾಂಕವನ್ನು

an

ಕಡಿತಗೊಳಿಸಿ ದಿ.3/11/13 ರಂದೇ ಕೊನೆ ದಿನಾಂಕವೆಂದು ತೀರ್ಮಾನ ಕೈಗೊಂಡಿರುವುದು ವಿಚಾರಣಾಧಿಕಾರಿಯವರ ವಿಚಾರಣಾ ವರದಿಯಿಂದ ತಿಳಿದುಬರುತ್ತದೆ.

- iii. ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಿದವರ ಪೈಕಿ ಶ್ರೀ.ಎ.ಕೆ.ಲೋಹಿತನಾಯ್ಕ ಇವರು ರೂ.64,120/-, ಶ್ರೀ.ಜಿ.ಅಶೋಕ್ ಇವರು ರೂ.64,865/- ಹಾಗೂ ಶ್ರೀ.ನರೇಂದ್ರ ಎಂಬುವರು ರೂ.65,425/- ಗಳ ದರಪಟ್ಟಿಯನ್ನು ನೀಡಿದ್ದು, ಅದರಲ್ಲಿ ಶ್ರೀ.ಲೋಹಿತನಾಯ್ಕ ಇವರು ನೀಡಿರುವ ದರಪಟ್ಟಿಯ ಮೊತ್ತ ರೂ.64,120/- ಕಡಿಮೆಯಾದ್ದರಿಂದ, ಸದರಿಯವರಿಗೆ ಸಾಮಗ್ರಿ ಪೂರೈಕೆ ಆದೇಶ ನೀಡಿರುತ್ತಾರೆ. ಆದರೆ ತುಲನಾತ್ಮಕ ಶಿಫಾರಸ್ಸಿಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಅನುಮತಿ ಪಡೆಯದೆ ಇರುವುದು ವಿಚಾರಣಾ ವರದಿಯಿಂದ ಕಂಡುಬರುತ್ತದೆ.
- iv. ಈ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಯವರು ಜಗಳೂರು ತಾಲ್ಲೂಕು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ.ಲಕ್ಷ್ಮೀಪತಿ ಯವರಿಗೆ ವಿಚಾರಣೆ ಮಾಡಲಾಗಿದ್ದು, ಅವರು ಒಮ್ಮೆ ಸಾಮಗ್ರಿಗಳನ್ನು ಪೂರೈಕೆ ಮಾಡಲು ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿ ಕೊಟೇಷನ್ ಸಲ್ಲಿಸಲು ದಿನಾಂಕ ನಿಗದಿ ಮಾಡಿದರೆ ಅದಕ್ಕೆ ಮುಂಚೆ ಅದನ್ನು ತೆರೆಯುವಂತಿಲ್ಲ. ಆದರೆ ಸದರಿ ಪಿ.ಡಿ.ಓ.ರವರು ನಿಯಮ ಮೀರಿ ನಡೆದುಕೊಂಡು ಕಾರ್ಯನಿರ್ವಹಿಸಿರುತ್ತಾರೆಂದು ತಮ್ಮ ಹೇಳಿಕೆ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- v. ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಿದ್ದಿಗಿ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಪಿ.ಡಿ.ಓ. ರವರಾದ ಶ್ರೀ.ಸುರೇಶ್-ಆಸನೌ ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷೆಯಾದ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರು ಪಾಲಿಸಬೇಕಾದ ನಿಯಮವನ್ನು ಸರಿಯಾಗಿ ಪಾಲಿಸದೆ ತನಗೆ ಅನುಕೂಲವಾಗುವ ರೀತಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಪೂರೈಕೆಗೆ ಆದೇಶ ನೀಡಿರುವುದು ವಿಚಾರಣಾಧಿಕಾರಿಯವರ ಅಭಿಪ್ರಾಯ ವರದಿಯಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ.
- vi. ಅರ್ಜಿದಾರರು ಆರೋಪಿಸಿದಂತೆ ಸಾಮಗ್ರಿ ಪೂರೈಕೆದಾರರಾದ ಶ್ರೀ.ಲೋಹಿತನಾಯ್ಕ ಹಾಗೂ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಶ್ರೀ.ಪರಮೇಶ್‌ನಾಯ್ಕ ಇವರಿಗೆ ಯಾವುದೇ ಸಂಬಂಧ ಇರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದರೆ ಆಸನೌ ಆದ ಶ್ರೀ.ಸುರೇಶ್, ಪಿ.ಡಿ.ಓ. ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷೆಯಾದ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರು ದರಪಟ್ಟಿಯನ್ನು ಸಲ್ಲಿಸಲು ದಿ.11/11/2013 ರವರೆಗೆ ಕಾಲಾವಕಾಶವನ್ನು ನೀಡಿದ್ದು, ಆದರೆ ಇದಕ್ಕೂ ಮೊದಲೇ ಅಂದರೆ ದಿ.3/11/13 ರಂದೇ ಕೊನೆ ದಿನಾಂಕವೆಂದು ತೀರ್ಮಾನ ಕೈಗೊಂಡು ಗ್ರಾಮಪಂಚಾಯತಿಯ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದು ವಿಚಾರಣಾಧಿಕಾರಿಯವರ ಅಭಿಪ್ರಾಯ ವರದಿಯಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆಯೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ದಿದ್ದಿಗಿ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಪಿ.ಡಿ.ಓ.ರವರಾದ ಶ್ರೀ.ಸುರೇಶ್-ಆಸನೌ ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಅಧ್ಯಕ್ಷೆಯಾದ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರು ಪಾಲಿಸಬೇಕಾದ ನಿಯಮವನ್ನು ಸರಿಯಾಗಿ ಪಾಲಿಸದೆ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆಯೆಂದು ಹೇಳಿದ್ದು, ಆದ್ದರಿಂದ, ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರನ್ನು

A

3ನೇ ಎದುರುದಾರರನ್ನಾಗಿ ಮಾಡಿ ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯನ್ನು ಆಸನೌ ರವರಿಗೆ, ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ಇವರಿಗೆ ಕಳುಹಿಸಿ ಅವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ತರಿಸಲಾಗಿರುತ್ತದೆ.

ಆಸನೌ ರವರ, ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ರವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಉಚ್ಚಂಗಿಪುರ ಗ್ರಾಮದ ಕೇಶಪ್ಪನ ಹೊಲದ ಹತ್ತಿರವಿರುವ ಗೋಕಟ್ಟೆ ವಿಸ್ತರಣೆ ಕಾಮಗಾರಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಖರೀದಿ ಸಂಬಂಧ ಪ್ರಕರಣದಲ್ಲಿ ದರ ಪಟ್ಟಿ ಸಲ್ಲಿಸಲು ದಿ.11/11/13 ರಲ್ಲಿ ತಿಳಿಸಿದ್ದು, ಕೂಲಿ ಮಿತ್ರರಿಗೆ ಬೇಡಿಕೆ ಸಲ್ಲಿಸಿದ ದಿನಾಂಕದಂದೇ ಕೆಲಸ ನೀಡಬೇಕಾಗಿರುವುದರಿಂದ, ಸಾಮಗ್ರಿ ಸರಬರಾಜು ಸದರಿ ದಿನಾಂಕದಂದು ಅವಶ್ಯಕತೆ ಇರುವುದರಿಂದ, ದಿ.2/11/13 ರಂದು ನಡೆದ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ ದಿ.3/11/13 ರಂದು ದರಪಟ್ಟಿಯನ್ನು ತೆರೆಯಲು ಅಧ್ಯಕ್ಷರು ಮತ್ತು ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಿದಂತಹ ಸರಬರಾಜುದಾರರು ಮತ್ತು ಸಾರ್ವಜನಿಕರ ಸಮಕ್ಷಮ ದರಪಟ್ಟಿಗಳನ್ನು ತೆರೆದು, ತುಲನಾತ್ಮಕ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ, ಕಡಿಮೆ ದರಪಟ್ಟಿಯಲ್ಲಿನ ಸಾಮಗ್ರಿದಾರರಿಗೆ ಸಾಮಗ್ರಿ ಪೂರೈಕೆ ಆದೇಶ ನೀಡಲು ಮತ್ತು ನಿಗದಿತ ದಿನಾಂಕದಂದು ಕೆಲಸ ಪ್ರಾರಂಭಿಸಲು ಸಭೆಯು ಸರ್ವಾನುಮತದಿಂದ ತೀರ್ಮಾನಿಸಲಾಯಿತು. ಸದರಿ ತೀರ್ಮಾನದಂತೆ ಕ್ರಮ ವಹಿಸಲಾಗಿದೆಯೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ದಾವಣಗೆರೆ ಇವರ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಆಸನೌ ರವರು, ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ರವರು ಈ ಕೆಳಗಿನಂತೆ ಕರ್ತವ್ಯ ಲೋಪ ಹಾಗೂ ದುರ್ನಡತೆ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

- 4) ಗ್ರಾಮಪಂಚಾಯತಿಯ ಕಾಮಗಾರಿಗಳ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಸಾಮಗ್ರಿ ಖರೀದಿಗಾಗಿ ಪಡೆಯಲಾದ ದರಪಟ್ಟಿಗಳ ತುಲನಾತ್ಮಕ ಪಟ್ಟಿಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಇವರ ಅನುಮತಿ ಪಡೆಯದೆ ಮತ್ತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- 5) 2013-14ನೇ ಸಾಲಿನ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ, ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಖರೀದಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ದಿ.28/10/13 ರಂದು ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿ, ಸದರಿ ಪ್ರಕಟಣೆಯಲ್ಲಿ ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಲು ದಿ.11/11/13 ರಂದು ಅಂತಿಮ ದಿನವೆಂದು ಪ್ರಕಟಿಸಲಾಗಿರುತ್ತದೆ. ತದನಂತರ ದಿ.2/11/13 ರಂದು ದರಪಟ್ಟಿ ಸಂಬಂಧವಾಗಿ ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ಕರೆದಿದ್ದು, ಸದರಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ದಿ.3/11/13 ರಂದು

or

ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದಿರುವುದು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರ ವರದಿಯಲ್ಲಿ ಕಂಡುಬರುತ್ತದೆ. ದರಪಟ್ಟಿಯ ಪ್ರಕಟಣೆಯಂತೆ ದಿ.11/11/13 ರ ನಂತರ ನಿಯಮಾನುಸಾರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆಯಲು ಅವಕಾಶವಿತ್ತು, ಆದರೆ ಆಸನೌ, ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ದಿ.3/11/13 ರಂದು ನಿಯಮಬಾಹಿರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದು ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

- 6) ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಿದ್ದಿಗೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಆಸನೌ-ಪಿ.ಡಿ.ಓ ಶ್ರೀ.ಸುರೇಶ್ ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷೆ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರು ಪಾಲಿಸಬೇಕಾದ ನಿಯಮವನ್ನು ಸರಿಯಾಗಿ ಪಾಲಿಸದೆ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ಅವರಿಗೆ ಅನುಕೂಲವಾಗುವ ರೀತಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಪೂರೈಕೆಗೆ ಆದೇಶ ನೀಡಿ, ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರ ವರದಿಯಲ್ಲಿ ಕಂಡುಬರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಆಸನೌ, ಶ್ರೀ ಎನ್ ಪರಮೇಶ್ ನಾಯ್ಕ ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ಇವರ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಭಾದ್ಯಸ್ಥರಾಗಿರುತ್ತಾರೆ.

ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ಇವರು ಜನಪ್ರತಿನಿಧಿಯಾಗಿದ್ದು, ಅವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ 1993 ಕಲಂ 43ಎ ರನ್ವಯ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ

ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಭಾದ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.



- @ -

7. The DGO has appeared on 7.8.2018 before this enquiry authority in pursuance to the service of the Article of charges.

8. Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding enquiry.

9. The DGO has submitted written statement, stating that in respect of MGNREGA scheme, implementation agency is Grama Panchayath and Gram Panchayath is having power to give Administrative approval to the work. Further submitted that, concerned Panchayath Development Officer is having power to approve the comparative statement of the Rate List in respect of supply of materials to the concerned work under the above said scheme. For that reason, DGO submitted that he has not committed any mis-conduct or Dereliction of Duty. Further submitted that, quotation called from the concerned material supplier in respect of the work under MGNREGA Scheme for extension of Gokatte near land of Keshappa Huchangipura village, Jagalur taluk. The date was fixed to submit the quotation on or before 11-11-2013. But, the Labourers of the Diddigi Grama Panchayath filed application for seeking job under the MGNREGA Scheme. For that, the quotation was opened before 11-11-2013, after passing the Resolution in the General Body meeting of the Diddigi Grama Panchayath for allotting Cooli work to the said Labourers, hence, he has not committed any mis-conduct or dereliction of duty as alleged in the Articles of charge. Hence pray for dropping the charges leveled against him.



10. The disciplinary authority has examined Sri. Musthak Ahammed, S/o Dhasthagiri Sab, the then Police Inspector, Karnataka Lokayukta Davanagere who is the Investigating officer in this case as Pw.1, Sri. Shivakumar nayak S/o D. Devalanayak, R/o Machihalli Thanda, Harappanahalli Taluk is the complainant in the case and he is examined as PW-2. and **Ex.P-1 to ExP-17** are got marked. DGO Sri.A.N.Suresh, Secretary, Diddigi grama panchayath, Jagalur Taluk, Davanagere District has examined himself as DW-1 and has got marked **Ex.D-1** document.

11. The second oral statement of DGO has been recorded. The DGO has submitted written brief. Heard the submissions of the disciplinary authority and DGO side. I answer the **Charge No.1 in Negative** and **Charge No.2 and 3 in Affirmative**, for the following;

REASONS

12. It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.

13. The disciplinary authority has examined Sri. Musthak Ahammed, S/o Dhasthagiri Sab, the then Police Inspector, Karnataka Lokayukta Davanagere who was the Investigating officer in this case as PW-1. PW-1 has deposed in his evidence that he had received the documents in respect of the Compt/Uplok/BD-3519/2015 for investigating the matter and to submit the report. Further deposed that he

has visited the Diddigi Grama Panchayath, Jagalur taluk on 14-02-2017, at that time, DGO submitted the documents in respect of the alleged work. Further deposed that, on perusal of the documents submitted by the DGO, Diddigi Grama Panchayath, called for quotation on 28-10-2013 to supply the materials in respect of the extension of Gokatte near the land of Keshappa, Huchanngipura village and date was fixed to submit the quotation on or before 11-11-2013. Meanwhile, General Body meeting of the Grama Panchyath was called on 02-11-2013 and it was decided to open the quotation before 11-11-2013 i.e. on 03-11-2013 and the material supply order was issued in favour of Lohith Nayak to supply the material. Further deposed that, the DGO opened the quotation on 03-11-2013 by violating the Rules even though the date fixed for submitting the quotation was on or before 11-11-2013. Further deposed that, the DGO without obtaining the approval from the Executive Officer, Taluk Panchayath, Jagalur to the comparative statement of the rate list, he himself approved the same.

14. Sri. Shivakumar nayak S/o D. Devalanayak, R/o Machihalli Thanda, Harappanahalli Taluk is the complainant in this case and he is examined as PW-2. PW-2 has deposed in his evidence that the DGO, as a Incharge Panchayath Development Officer of Diddigi Grama Panchayth, called for quotation on 28-10-2013 to supply the material in respect of extension of Gokatte near land of Kehsappa of Huchangipura village under MGNREGA Scheme and fixed the date to submit

an

the quotation on or before 11-11-2013. But, to help one Lohith Nayak who is nearest relative of Junior Engineer Prameshwara Nayak the quotation submitted by the material supplier was opened on 03-11-2013. Further deposed that, DGO approved the comparative statement of rate list and issued the order in favour of the Lohith Nayak, who is the supplier of materials.

15. DGO Sri.A.N.Suresh, Secretary, Diddigi Grama Panchayath, Jagalur Taluk, Davanagere District has examined himself as DW-1. DW-1 has deposed in his evidence that he is working as Secretary of Diddigi Grama Panchayath, Jagalur taluk since 2010-2011. He has further deposed that, as per the rules under MGNREGA Scheme extension of Gokatte work near the land of Keshappa Huchangi village was completed. Further deposed that, the quotation called for supply of materials to the said work on 28-10-2013 and fixed the date to submit the quotation on or before 11-11-2013. Meanwhile, the Labourers filed application on 28-10-2013 and demanded for work. As per the guidelines of the MGNREGA Scheme, the work shall be allotted to the Labourers within 15 days from the date of filing the application for work. For that, after passing the Resolution in the Grama Panchayath, quotation was opened on 03-11-2013 and work order was issued to the material supplier to supply material, only for the reason to allot the work to the said Labourers on 12-11-2013. He further deposed that, as per the circular of the Government, Diddigi Grama Panchayath was the implementing agency to implement the alleged work. Hence, it has power to give

an

Administrative Approval to the said work and also the Panchayath Development Officer of the said Grama Panchayath has power to give approval to the comparative statement of the rate list.

16. Ex.P1 is the Complaint dtd: 18.9.2015 submitted by PW-2 in Karnataka Lokayukta office. Ex.P-2 and 3 is the Complaint in form no. 1 and 2 dtd: 18.9.2015 submitted by PW-2 in Karnataka Lokayukta office. Ex.P-4 is the Documents submitted by complainant i.e., PW-2 along with the complaint in Karnataka Lokayukta office (7 sheets). Ex.P-5 is the Investigation report dtd: 9.3.2017 submitted by PW-1. Ex.P-6 is the The written statement of Chandrappa S/o Late Thimappa dtd: 14.2.2017. Ex.P-7 is the The written statement of R.V.Govindaraju S/o Late Sanna Venkatappa dtd: 14.2.2017. Ex.P-8 is the written statement of B.D.Raju S/o Durgappa dtd: 14.2.2017. Ex.P-9 is the written statement of B.Lakshmpati S/o Borappa dtd: 4.3.2017. Ex.P-10 is the written statement of Sri.Lohith Nayak S/o Keeryanayak dtd: 7.3.2017. Ex.P-11 is the Investigation report dtd: 16.3.2017 submitted by SP., Karnataka Lokayukta Davanagere. Ex.P-12 is the Documents submitted along with the investigation report. Ex.P-13 is the Letter dtd: 24.1.2018 from the office of Grama Panchayath Diddige, Jagaluru Taluk, Davanagere District to the Police Inspector, Karnataka Lokayukta Davanagere. Ex.P-14 is the Letter dtd: 2.2.2018 from the PI, Karnataka Lokayukta Davanagere to the DRE-1 Karnataka Lokayukta Bengaluru. Ex.P-15 is the Comments dtd: 28.6.2016 along with documents (16 sheets) submitted by DGO. Ex.P-16 is the Rejoinder dtd: 14.9.2016

g

submitted by complainant PW-2 along with other documents (6 sheets). Ex.P-17 is the Letter dtd: 26-08-2017 from DGO to the Police Inspector, Karnataka Lokayukta Davanagere.

17. Ex.D-1 is the copy of Order No. ಗ್ರಾ ಅ ಪ 02 ಉಖಾಯೋ 2008 ಬೆಂಗಳೂರು dtd: 8.7.2011 of the Director,

18. Perused the evidence of PW-1, PW-2, and DW-1 along with documents produced by the both side. Ex.P-1 to 17, Ex.D-1 and Articles of Charge. Annexure 1 in Article of charge consists of charge No. 1, 2 and 3.

19. Charge -(1):- 2011-12 ರಿಂದ 2013-14ನೇ ಸಾಲಿನವರೆಗಿನ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಕಾಮಗಾರಿಗಳ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಸಾಮಗ್ರಿ ಖರೀದಿಗಾಗಿ ಪಡೆಯಲಾದ ದರಪಟ್ಟಿಗಳ ತುಲನಾತ್ಮಕ ಪಟ್ಟಿಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಇವರ ಅನುಮತಿ ಪಡೆಯದೆ ಮತ್ತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

Perused the evidence of PW-1, PW-2, and DW-1 along with documents produced by the both side. As per the document the DGO was working as Secretary/In charge P.D.O. of the Diddige Grama Panchayath, Jagalur taluk since 2010-11. PW-1, the Investigating Officer submitted the report Ex.P-5 (page no.65 to 69). Further, PW-1 had recorded the statement of One Jendrappa son of late Thimmappa, R.V.Govindaraju son of Late Sannavenkatappa, B.Raju son of Durugappa who are the members of the said

Grama Panchayath. The said statement are marked as Ex.P-6 to Ex.P-8. PW-1 further recorded the statement of the then Executive Officer, Taluk Panchayath, Jagalur by name Sri B.Lakxmipathi son of Borappa. The said statement is marked as Ex.P-9. PW-1 also recorded the statement of Lohith Nayak son of Keerya Nayak, second class contractor, said statement is marked as Ex.P-10. Ex.P-11 is the report submitted by the Superintendent of Police, Karnataka Lokayukta, Davanagere based on the report submitted by PW-1. Ex.P-12 is the document submitted by the PW-1 along with his report (page no.80 to 158). Ex.P-12 includes estimate in respect of the alleged work. As per the said estimate for extension of Gokatte near land of Keshappa of Huchangipura village, estimated amount was 3 lakhs. The said estimate was technically approved by the Assistant Executive Engineer, PRE division, Jagalur. The Administrative Approval given by President of the Grama Panchayath and DGO as Secretary/In charge P.D.O. of the said Grama Panchayath. As per the said document, the DGO himself issued the material supply order in favour of the A.K.Lohith Nayak on 03-11-2013 after approval of the comparative statement of rate list. The DGO has produced the Government Circular No.ಗ್ರಾಅಪ 02 ಉಖಾಯೋ 2008 ಬೆಂಗಳೂರು ದಿನಾಂಕ 08-07-2011 (Ex.D-1). As per the said circular of the Government, the Grama Panchyath is the implementing Agency to implement the said work which comes within the limits of the said Grama Panchayath. Further, as per the said circular, said Grama Panchayath and its respective office is the Executing Agency. As per the said circular, the Grama Panchayath having power to give



Administrative Approval to the above said work also the Panchayath Development Officer has power to approve the comparative statement of the rate list. But, PW-1 Investigating Officer, without observing the said circular of the Government which is passed in respect of the MGNREGA scheme, has stated in his report that the DGO violated the Rules at the time of approving the comparative statement of rate list without obtaining the Administrative Approval from the Executive Officer of Taluk Panchayath.

Considering the above said materials on record and documents with evidence, the DGO has succeeded in disproving the charge no.1 leveled against him. Thereby the Disciplinary Authority has failed to prove the charge no.1 leveled against DGO.

20. Charge No.2: 2013-14ನೇ ಸಾಲಿನ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ, ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಖರೀದಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ದಿ.28/10/13 ರಂದು ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿ. ಸದರಿ ಪ್ರಕಟಣೆಯಲ್ಲಿ ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಲು ದಿ.11/11/13 ರಂದು ಅಂತಿಮ ದಿನವೆಂದು ಪ್ರಕಟಿಸಲಾಗಿರುತ್ತದೆ. ತದನಂತರ ದಿ.2/11/13 ರಂದು ದರಪಟ್ಟಿ ಸಂಬಂಧವಾಗಿ ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ಕರೆದಿದ್ದು, ಸದರಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ದಿ.3/11/13 ರಂದು ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ದರಪಟ್ಟಿಯ ಪ್ರಕಟಣೆಯಂತೆ ದಿ.11/11/13 ರ ನಂತರ ನಿಯಮಾನುಸಾರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆಯಲು ಅವಕಾಶವಿತ್ತು, ಆದರೆ ಆಸನೌ ಆದ ನೀವು, ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ದಿ.3/11/13 ರಂದು ನಿಯಮಬಾಹಿರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದು ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

Perused the evidence of PW-1, PW-2, and DW-1 along with documents produced by the both side. As per the document the DGO was working as Secretary/In-charge

Panchayath Development Officer of the Diddige Grama Panchayath, Jagalur taluk since 2010-11. PW-1 is the Investigating Officer who has submitted the report Ex.P-5 (page no.65 to 69). Further, PW-1 has recorded the statement of One Jendrappa son of late Thimmappa, R.V.Govindaraju son of Late Sannavenkatappa, B.Raju son of Durugappa who are the members of the said Grama Panchayath. The said statements are marked as Ex.P-6 to Ex.P-8. PW-1 further recorded the statement of the then Executive Officer, Taluk Panchayath, Jagalur by name Sri B.Lakxmipathi son of Borappa. The said statement is marked as Ex.P-9. PW-1 also recorded the statement of Lohith Nayak son of Keerya Nayak, second class contractor; the said statement is marked as Ex.P-10. Ex.P-11 is the report submitted by the Superintendent of Police, Karnataka Lokayukta, Davanagere based on the report submitted by PW-1. Ex.P-12 is the document submitted by the PW-1 along with his report (page no.80 to 158). Ex.P-12 includes estimate in respect of the alleged work. As per the said estimate for extension of Gokatte near land of Keshappa of Huchangipura village, estimated amount was 3 lakhs. The said estimate technically approved by the A.E.E. PRE division, Jagalur. The Administrative Approval given by president of the Grama Panchayath and DGO as Secretary/In charge P.D.O. of the said Grama Panchayath. As per the said document, the DGO himself issued the material supply order in favour of A.K.Lohith Nayak on 03-11-2013 after approval of the comparative statement of rate list.



The DGO admitted the fact that quotation was called on 28-10-2013 to supply the material to the alleged work and the date fixed to submit the quotation was on or before 11-11-2013. Ex.P-4 page no.58 is the publication in respect of the same. As per Ex.P-4, Sri A.K.Lohith Nayak, Civil Contractor submitted his quotation on 02-11-2013 and material supply order was issued by the DGO on 03-11-2013 in favour of the said Lohith Nayak. As per Ex.P-12, document the villagers of the Diddigi Gram Panchayath (Labourers) submitted application to the Grama Panchayath demanding job. On the same day, the DGO issued publication, calling for quotation to supply the materials to the alleged work. As per Ex.P-12, page no.88, the work order was issued on 07-11-2013 by the Executive Officer, Taluk Panchayath, Jagalur to execute the said work. From the above said documents it is clear that, before issuance of the work order by the Executive Officer, Taluk Panchayath in respect of the alleged work the DGO called quotation to supply material to the said work. On the same day, the labours filed application demanding job under MGNREGA Scheme. As per Ex.P-12 document (page no.136-137) the Special General Body Meeting of Diddigi Grama Panchayath was held on 02-11-2013, i.e. on the date concerned contractor by name Lohith nayak submitted quotation. In the said Special General Body Meeting, it was decided to open the quotation on 03-11-2013, eventhough the date fixed was on 11-11-2013 to submit the quotation by showing that the work shall be allotted to the labourers on 12-11-2013 as per MGNREGA Scheme. But, as per the guidelines in Notification no.೧೨೨೪ 41 ರಾಗ್ರಾಉ 06 ಬೆಂಗಳೂರು ದಿನಾಂಕ



01-02-2007, ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಸಚಿವಾಲಯ, ಕರ್ನಾಟಕ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ (ಕಗ್ರಾಯಖಾಯೋ) (ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತರಿ ಅಧಿನಿಯಮ 2006ರ 4ನೇ ಪ್ರಕರಣದಡಿ) ಹೊರಡಿಸಲಾದ ಆದೇಶ ಈ ಕೆಳಗಿನಂತಿದೆ;

.. .. 10. ಕೆಲಸಕ್ಕಾಗಿ ಅರ್ಜಿ ಹಾಗೂ ಉದ್ಯೋಗ ನೀಡಿಕೆ:

.. .. (2) ಉದ್ಯೋಗಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯದರ್ಶಿ ಸ್ವೀಕರಿಸಬೇಕು. ಕನಿಷ್ಠ 14 ದಿನಗಳಿಗಿಂತ ಹೆಚ್ಚಿನ ಅವಧಿಗೆ ಮತ್ತು ಒಂದು ವರ್ಷದಲ್ಲಿ ಅರ್ಜಿದಾರರ ಕುಟುಂಬ 100 ದಿನಗಳನ್ನು ಪೂರೈಸದಿರುವಂತಿದ್ದಲ್ಲಿ ಅಂತಹ ಅರ್ಜಿಗಳನ್ನು ಮಾನ್ಯತೆ ಮಾಡಬೇಕು. ಈ ರೀತಿ ಪಡೆದ ಅರ್ಜಿಗಳನ್ನು ಉದ್ಯೋಗ ಬೇಡಿಕೆ ವಹಿ ನಮೂನೆ 7ರಲ್ಲಿ ದಾಖಲಿಸಬೇಕು.

(3) ಮುಂಗಡ ಅರ್ಜಿಯಲ್ಲಿ ಉದ್ಯೋಗ ಕೋರಿದ ದಿನಾಂಕ ಅಥವಾ ಇತರೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ದಿನಾಂಕದಿಂದ 15 ದಿನಗಳು ಇವರುಗಳ ಪೈಕಿ ಯಾವುದು ನಂತರವೋ ಅಷ್ಟರ ಒಳಗಾಗಿ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಅಥವಾ ಹೊಸದಾಗಿ ಪ್ರಾರಂಭಿಸುವ ಕಾಮಗಾರಿಯಲ್ಲಿ ಉದ್ಯೋಗಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದವರಿಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಉದ್ಯೋಗ ನೀಡಿ ನಮೂನೆ 8 ರಲ್ಲಿ ನೋಟೀಸನ್ನು ಜಾರಿ ಮಾಡಬೇಕು ಮತ್ತು ಇದನ್ನು ನಮೂನೆ 9ರಲ್ಲಿ ಸಹ ಸಾರ್ವಜನಿಕ ತಿಳುವಳಿಕೆಗಾಗಿ ಪ್ರಚುರಪಡಿಸಬೇಕು

(5) ಒಂದು ವೇಳೆ ಒಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅರ್ಜಿದಾರರಿಗೆ ಕಲಸ ಕೊಡಲು ಸಾಧ್ಯವಾಗದಿದ್ದಲ್ಲಿ ಅವರ ಅರ್ಜಿಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯದರ್ಶಿ, ಕಾರ್ಯಕ್ರಮ ಅಧಿಕಾರಿಗೆ ಸಲ್ಲಿಸಬೇಕು. ಕಾರ್ಯಕ್ರಮ ಅಧಿಕಾರಿಯು ಆ ತಾಲ್ಲೂಕಿನಲ್ಲಿನ ಇತರೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಡಿ ಲಭ್ಯವಿರಬಹುದಾದ ಕೆಲಸಕ್ಕೆ ಇವರನ್ನು ತೊಡಗಿಸಲು ಅಗತ್ಯವಿರುವ ಸಮನ್ವಯತೆ ಮಾಡಿ ಉದ್ಯೋಗ ನೀಡಿಕೆ ಪತ್ರವನ್ನು ಹೊರಡಿಸಿ ಅದನ್ನು ಸಂಬಂಧಿಸಿ ಎರಡೂ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳ ಕಾರ್ಯದರ್ಶಿಗಳಿಗೆ ಕಳುಹಿಸಬೇಕು.

As per the above said Notification, there was no necessity/urgency to open the quotation on 03-11-2013 in advance and issue material supply order in favour of Lohith Nayak civil contractor, even though the date fixed to submit




the quotation was on or before 11-11-2013. Ex.P-9 statement of the then Executive Officer, Taluk Panchayath, Jagalur recorded by PW-1, in the said statement he had stated that the DGO by violating the Rules, opened the quotation on 03-11-2013 and issued the supply order even though the date fixed for submitting quotation was on or before 11-11-2013. Considering the above said material evidence, and oral evidence, it is clear that the DGO committed mis-conduct and Dereliction of duty by opening of the quotation on 03-11-2013 eventhough date fixed for submitting the quotation on or before 11-11-2013 and issued the material supply order to Sri Lohith Nayak. There is no allegation in respect of mis-appropriation of funds and sub-standard work. Thereby, the Disciplinary Authority succeed to prove the charge no.2 leveled against the DGO.

21. Charge No.3: ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಿಡ್ಡಿಗೆ ಗ್ರಾಮಪಂಚಾಯತಿ ಆಸನೌ ಆದ ನೀವು ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷಿಯಾಗಿದ್ದ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರೊಂದಿಗೆ ಸೇರಿ ಪಾಲಿಸಬೇಕಾದ ನಿಯಮವನ್ನು ಸರಿಯಾಗಿ ಪಾಲಿಸದೆ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮಗೆ ಅನುಕೂಲವಾಗುವ ರೀತಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಪೂರೈಕೆಗೆ ಆದೇಶ ನೀಡಿ, ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

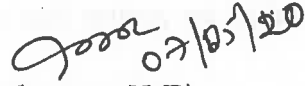
Perused the evidence of PW-1, PW-2, and DW-1 along with documents produced by the both side and the reasons stated in charge no.2, it is clear that the DGO colluding with the then President of the Diddige Grama Panchayath, opened the quotation on 03-11-2013, by violating the rules

eventhough the date fixed for submitting quotation was on or before 11-11-2013. And further, DGO prepared the comparative statement of rate list on the same date and issued the material supply order to the civil contractor by name Lohith Nayak. Thereby, the Disciplinary Authority succeeded to prove the charge no.3 leveled against the DGO.

22. Considering the material facts with documents and oral evidence of both sides, as per the circular under MGNREGA Scheme, the Diddigi Grama Panchayath is the implementing Agency in respect of the said work and further Grama Panchayath and concerned officer are the Executing Agency. Hence, question of approval by the Executive Officer Taluk Panchyath in respect of the comparative statement of the rate list does not arise. Hence, the Disciplinary Authority failed to prove charge no.1 against DGO. Further, as per the admission of the DGO himself, the Notification calling for material supply of the alleged work was issued on 28-10-2013 and date fixed for submitting the quotation was on or before 11-11-2013. Further, DGO himself admitted that he opened the quotation on 03-11-2013 and issued the material supply order in favour of Lohith Nayak to supply the material even though it was not permissible as per rules. It is clear that the DGO committed mis-conduct and Dereliction of duty and mis-used his official capacity. Thus, the Disciplinary Authority succeeded to prove charge no.2 and 3 leveled against the DGO.



23. In the above said facts and circumstances, charge no.1 leveled against the DGO is not proved. Further, the charge no.2 and 3 leveled against the DGO are proved. Hence, report is submitted to Hon'ble Upalokayukta for further action.



(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

Pw.1	Sri. Musthak Ahammed, S/o Dhasthagiri Sab, the then Police Inspector, Karnataka Lokayukta Davanagere
PW-2	Sri. Shivakumar nayak S/o D. Devalanayak, R/o Machihalli Thanda, Harappanahalli Taluk

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Complaint dtd: 18.9.2015 submitted by PW-2 in Karnataka Lokayukta office.
Ex.P 2 and 3	Complaint in form no. 1 and 2 dtd: 18.9.2015 submitted by PW-2 in Karnataka Lokayukta office.
Ex.P-3 and 4	Documents submitted by complainant i.e., PW-2 along with the complaint in Karnataka Lokayukta office (7 sheets)
Ex.P5	Investigation report dtd: 9.3.2017 submitted by PW-1
Ex.P6	The written statement of Chandrappa S/o Late Thimappa dtd: 14.2.2017
Ex.P-7	The written statement of R.V.Govindaraju S/o Late Sanna Venkatappa dtd: 14.2.2017
Ex.P-8	The written statement of B.D.Raju S/o Durgappa dtd: 14.2.2017
Ex.P-9	The written statement of B.Lakshmipati S/o Borappa dtd: 4.3.2017
Ex.P-10	The written statement of Sri.Lohith Nayak S/o Keeryanayak dtd: 7.3.2017
Ex.P-11	Investigation report dtd: 16.3.2017 submitted by SP., Karnataka Lokayukta Davanagere
Ex.P-12	Documents submitted along with the investigation report.
Ex.P-13	Letter dtd: 24.1.2018 from the office of grama panchayath Diddige, Jagaluru Taluk,

92

	Davanagere District to the PI, Karnataka Lokayukta Davanagere
Ex.P-14	Letter dtd: 2.2.2018 from the PI, Karnataka Lokayukta Davanagere to the DRE-1 Karnataka Lokayukta Bengaluru
Ex.P-15	Comments dtd: 28.6.2016 along with documents (16 sheets) submitted by DGO
Ex.P-16	Rejoinder dtd: 14.9.2016 submitted by complainant PW-2 along with other documents (6 sheets)
Ex.P-17	Letter dtd: 14.2.2017 from DGO to the PI, Karnataka Lokayukta Davanagere

iii) **List of witnesses examined on behalf of DGO.**

DW-1	Sri.A.N.Suresh, Secretary, Diddigi grama panchayath, Jagalur Taluk, Davanagere District has examined himself as DW-1
------	--

iv) **List of documents marked on behalf of DGO**

Ex.D-1	Order copy No. ಗ್ರಾ ಅ ಪ 02 ಉಖಾಯೋ 2008 ಬೆಂಗಳೂರು dtd: 8.7.2011
--------	--

(Signature)
09/05/20
(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.Uplok-2/DE/284/2018/ARE-9

Multi-storeyed Building,
Dr.B.R. AmbedkarVeedhi,
Bengaluru, dt.08.05.2020.

RECOMMENDATION

Sub: Departmental inquiry against Sri. A.N.Suresh,
Secretary Diddigi Grama Panchayath, Jagalur
Taluk, Davanagere District-reg.

- Ref: 1. Govt. Order No: ಗ್ರಾಅಪ/239/ಗ್ರಾಪಂಸಾ/2018,
Bengaluru,dated: 6.6.2018.
2. Nomination Order No: UPLOK-2/DE/284/2018
Bengaluru, dated 09.06.2018.
3. Report of ARE-9, KLA, Bengaluru, dated 7.5.2020.

~~~~~

The Government by its order dated 06.06.2018 initiated the disciplinary proceedings against Sri. A.N.Suresh, Secretary, Diddigi Grama Panchayath, Jagalur Taluk, Davanagere District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No: UPLOK-2/DE/284/2018 dated 09.06.2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO – Sri. A.N.Suresh, Secretary, Diddigi Grama Panchayath, Jagalur Taluk, Davanagere District, was tried for the following charge:-

“ಆಸನಾ ಆದ ನೀವು –

- 1) 2011-12 ರಿಂದ 2013-14ನೇ ಸಾಲಿನವರೆಗಿನ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಕಾಮಗಾರಿಗಳ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಸಾಮಗ್ರಿ ಖರೀದಿಗಾಗಿ ಪಡೆಯಲಾದ ದರಪಟ್ಟಿಗಳ ತುಲನಾತ್ಮಕ ಪಟ್ಟಿಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಇವರ ಅನುಮತಿ ಪಡೆಯದೆ ಮತ್ತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- 2) 2013-14ನೇ ಸಾಲಿನ ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ, ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಖರೀದಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ದಿ.28/10/13 ರಂದು ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿ, ಸದರಿ ಪ್ರಕಟಣೆಯಲ್ಲಿ ದರಪಟ್ಟಿ ಸಲ್ಲಿಸಲು ದಿ.11/11/13 ರಂದು ಅಂತಿಮ ದಿನವೆಂದು ಪ್ರಕಟಿಸಲಾಗಿರುತ್ತದೆ. ತದನಂತರ ದಿ.2/11/13 ರಂದು ದರಪಟ್ಟಿ ಸಂಬಂಧವಾಗಿ ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ಕರೆದಿದ್ದು, ಸದರಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ದಿ.3/11/13 ರಂದು ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ದರಪಟ್ಟಿಯ ಪ್ರಕಟಣೆಯಂತೆ ದಿ.11/11/13 ರ ನಂತರ ನಿಯಮಾನುಸಾರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆಯಲು ಅವಕಾಶವಿತ್ತು, ಆದರೆ ಆಸನಾ ಆದ ನೀವು ಹಾಗೂ ಶ್ರೀಮತಿ ರೇಖಮ್ಮ ದಿ.3/11/13 ರಂದು ನಿಯಮಬಾಹಿರವಾಗಿ ದರಪಟ್ಟಿಯನ್ನು ತೆರೆದು ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

3) ಜಗಳೂರು ತಾಲ್ಲೂಕು, ದಿದ್ದಿಗೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಆಸನು ಆದ ನೀವು ಹಾಗೂ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷೆಯಾಗಿದ್ದ ಶ್ರೀಮತಿ.ರೇಖಮ್ಮ ಇವರೊಂದಿ ಸೇರಿ ಪಾಲಿಸಬೇಕಾದ ನಿಯಮವನ್ನು ಸರಿಯಾಗಿ ಪಾಲಿಸದೆ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮಗೆ ಅನುಕೂಲವಾಗುವ ರೀತಿಯಲ್ಲಿ ಸಾಮಗ್ರಿ ಪೂರೈಕೆಗೆ ಆದೇಶ ನೀಡಿ, ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that, the charge No.1 framed against the DGO - Sri. A.N.Suresh, Secretary Diddigi Grama Panchayath, Jagalur Taluk, Davanagere District is not proved and Charge No.2 and 3 leveled against him are proved.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, the DGO – Sri. A.N.Suresh is due for retirement on 31.08.2024.

7. Having regard to the nature of charge No.2 and 3 '*proved*' against the DGO – Sri. A.N.Suresh, Secretary, Diddigi Grama Panchayath, Jagalur Taluk, Davanagere District and considering the totality of circumstances; it is hereby recommended to the Government to impose penalty of withholding two annual increments payable to DGO Sri. A.N.Suresh with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)

Upalokayukta,  
State of Karnataka.

YS\*